

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

6.

ORDER SHEET

APPLICATION NO.

247

OF 199 8

Applicant(s) Sri Chandrase Mohan

-VS-

Respondent(s) Union of India & Justice 803

Advocate for Applicant(s) Mr. B.K. Shekhar

Mr. G. Gurmer

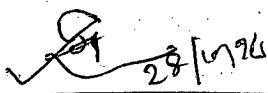
Mr. M.K. Nair

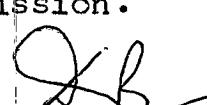
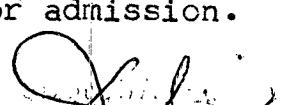
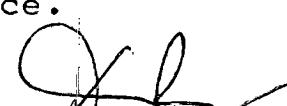
Advocate for Respondent(s)

Mr. S. Ali, learned Sr. C.G.S.C.

Dr. Y.K. Phukan, Sr.

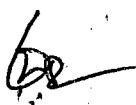
G.A. Assam

Notes of the Registry	Date	Order of the Tribunal
1. Application is in form and within time limit of Rs 50/- deposited vide AD No. 092691 dated 26.10.98	30.10.98	Mr. S. Ali, learned Sr. C.G.S.C. appearing on behalf of respondent No.1 and Dr Y.K. Phukan, learned Sr. Government Advocate, Assam, appearing on behalf of respondent Nos.2, 3 and 4 receive notice. No formal notice need be sent. List it on 13.11.98.
2. Member		 Vice-Chairman
Requisite 4 copies have been filed  28/10/98	13-11-98	1. There is no representation. Case is adjourned to 20-11-98, for consideration of Admission.  Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
	20.11.98 3	On the prayer of Mr S.Sarma, learned counsel for the applicant the case is adjourned to 27.11.98 for admission.  Vice-Chairman
pg 23/11		
	27.11.98 4	Present : Hon'ble Justice Shri D.N. Baruah, Vice-Chairman. On the prayer of Mr S.Sarma, learned counsel for the applicant the case is adjourned to 2.12.1998 for admission.  Vice-Chairman
pg 30/11/98		
	2.12.98 5	Present : Hon'ble Justice Shri D.N. Baruah Vice-Chairman and Hon'ble Sri G.L.Sanglyine, Administrative Member. Mr S.Sarma, learned counsel for the applicant prays for an adjournment. Prayer allowed. List on 28.12.98 for admission.  Member  Vice-Chairman
pg 21/12/98		
<u>1.1.99</u> <u>Written statement</u> <u>has not filed by</u> <u>the respondents.</u> <u>ADM</u>	28.12.98	On the prayer of Mr S.Sarma, learned counsel for the applicant the case is adjourned to 2.12. On the prayer of Ms M.Das, learned Govt. Advocate, Assam for respondents No.2, 3 and 4 the case is adjourned to 4.1.99 as a last chance.  Member  Vice-Chairman
pg 29/12/98		

Notes of the Registry	Date	Order of the Tribunal
	4.1.99	<p>Present : Hon'ble Justice D.N.Baruah, Vice-Chairman and Hon'ble Sri G.L.Sanglyine, Administrative Member.</p> <p>On the prayer of the counsel for the parties the case is adjourned to 8.1.99 for admission.</p> <p style="text-align: center;">6 Member</p>
pg 6/11/99	8.1.99	<p>In this application the applicant has claimed promotion to the post of Conservator of Forests. At the material time the applicant was Divisional Forest Officer. He was a direct recruit to the Indian Forest Service (IFS for short) and he submitted a representation. However, the representation was not disposed of. In that representation the applicant claimed promotion with effect from the date when his juniors had been promoted. As this was not done he filed this application.</p> <p>Heard Mr S.Sarma, learned counsel for the applicant, Dr Y.K.Phukan, learned Sr. Government Advocate, Assam for respondents No.2, 3 and 4 and Mr A.Deb Roy, learned Sr.C.G.S.C for respondent No.1. Dr Phukan informs this Tribunal that the applicant has already been temporarily promoted to the Selection Grade. But Mr Sarma submits that his other claims viz. his promotion should be effective from the date when his juniors had been promoted was not considered. As the representation was not disposed of and the facts are lacking, it is not possible for this Tribunal to come to a proper decision. We feel that the matter may go back to the Commissioner & Secretary, Forest Department, Government of Assam</p>

contd...

Notes of the Registry	Date	Order of the Tribunal
<p><u>21.1.99.</u></p> <p>Copies of the order have been sent to the D/See. for issuing the same to the D/See. for issuing the same to the parties through Regd. with SPO.</p> <p>SL</p> <p>issued vide despatch No. 221 to 225 dt. 27.1.99</p> <p><u>EDM</u> 5-2-99</p>	8.1.99	<p>to consider that aspect of the matter. The applicant may also file an additional representation to the authority giving details of his grievances within 15 days from today. If such representation is filed the respondents shall consider the same and dispose it of by a reasoned order.</p> <p>The application is disposed of with the above order. No order as to costs.</p> <p> Member</p> <p> Vice-Chairman</p>